

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 254 of 2018

IN THE MATTER OF:

Ankit Patni

...Appellant

Versus

State Bank of India & Anr.

...Respondents

Present:

For Appellant : Ms. Nandini Sen, Advocate

**For 1st Respondent: Ms. Misha, Mr. Sapan Gupta and Ms. Mrida
Lakhmani, Advocates**

O R D E R

29.05.2018 Ms. Nandini Sen, learned counsel appearing on behalf of the appellant sought permission to withdraw the appeal to enable the appellant to raise all the issues before the Adjudicating Authority, who is likely to take up the matter on 6th June, 2018.

In view of such prayer made, no order is passed in this appeal.

The appeal stands disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)